

OA.385/86

Date of Decision:30.06.1992

Ved Prakash Applicant

..... None for the applicant

Vs.

Union of India

General Manager,

Northern Railway Respondents

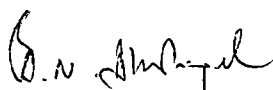
Shri R.L. Dhawan Counsel for the respondents

ORDER

(Delivered by Hon.Vice Chairman Mr.P.K.KARTHA)

The learned counsel for the respondents states that the applicant expired about a year ago and the legal representative of the deceased employee have not taken steps to be impleaded as the applicants. He however submits that the relief claimed is personal to the applicant and that due the death of the applicant, the application has become awaited.

Accordingly, the application is dismissed for default and non prosecution.



(B.N. DHOUNDIYAL)

MEMBER(A)



(P.K. KARTHA)

VICE CHAIRMAN (A)